



2026:AHC:16917

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 43291 of 2025

Hukum Kaur And 16 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mahendra Kumar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1 It is argued by learned counsel for the petitioners that on the representation submitted by one of the petitioners being petitioner No.10 namely Ataro, report has been called by Additional District Magistrate (Finance & Revenue)/Officer Incharge (Litigation) Bulandshahar from the Tehsildar Sikandarabad, Bulandshahar vide letter dated 24.05.2024. It is argued that till then no decision has been taken in the matter.

2. On the other hand, it is argued by learned Standing Counsel that the respondent No.3/Sub Divisional Magistrate, Tehsil Sikandara Bulandshahar will take a decision in the matter expeditiously.

3. Heard learned counsel for the parties and perused the record.

4. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the respondent No.3/Sub Divisional Magistrate, Tehsil Sikandara Bulandshahar to call for a report from the Tehsildar concerned as per letter dated take a decision in the matter 24.05.2024 written by Additional District Magistrate (Finance & Revenue)/Officer Incharge (Litigation) Bulandshahar from the Tehsildar Sikandarabad, Bulandshahar and take a decision in the matter expeditiously unless there is no legal impediment.

5. In case, the decision has already been taken in the matter, the respondent No.3 will communicate a copy of the decision to the petitioner No.10 forthwith.

January 22, 2026

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(Prakash Padia,J.)